

ACT No. XXVII OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th August, 1934.)

An Act to supplement the Assam Criminal Law Amendment Act, 1934.

Assam Act
III of 1934.

WHEREAS it is expedient to supplement the Assam Criminal Law Amendment Act, 1934; It is hereby enacted as follows:—

1. This Act may be called the Assam Criminal Law Amendment (Supplementary) Act, 1934. Short title.

Assam Act
III of 1934.

2. (1) Any person convicted on a trial held by Commissioners under the Assam Criminal Law Amendment Act, 1934, may appeal to the High Court of Judicature at Fort William in Bengal, and such appeal shall be disposed of by the said High Court in the manner provided in Chapter XXXI of the Code of Criminal Procedure, 1898. Appeals and confirmations.

V of 1898.

(2) When the said Commissioners pass a sentence of death, the record of the proceedings before them shall be submitted to the said High Court, and the sentence shall not be executed unless it is confirmed by the High Court which shall exercise in respect of such proceedings all the powers conferred on the High Court by Chapter XXVII of the Code of Criminal Procedure, 1898.

V of 1898.

V of 1893.

3. The powers conferred by section 491 of the Code of Criminal Procedure, 1898, shall not be exercised in respect of any person arrested, committed to or detained in custody under the Assam Criminal Law Amendment Act, 1934. Bar of certain legal proceedings.

Assam Act
III of 1934.

4. Section 2 and section 3 shall have effect from the commencement of the Assam Criminal Law Amendment Act, 1934. Retrospective effect of sections 2 and 3.

Assam Act
III of 1934.

Price anna 1 or 1½d.

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